

BEFORE THE HON'BLE BENCH OF NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 386/2024

IN THE MATTER OF:

Mr. Vinay Prakash

... Complainant/Applicant

VERSUS

Smt. Himachal Devi

... Respondent

**WRITTEN SUBMISSION ON BEHALF OF THE RESPONDENT NO.  
8 MS. HIMACHAL DEVI**

MOST RESPECTFULLY SHOWETH:

1. Preliminary Submissions

1.1. The present complaint filed by the Complainant, Mr. Vinay Prakash, is false, frivolous, vexatious, and malicious in nature. It has been filed with ulterior motives to harass the answering Respondent and to exert undue pressure upon her to withdraw a pending criminal case against his close associate, Mr. Sanjeev Prasad, FIR No. 20/2023, PS Barakhamba which is presently pending before the Hon'ble Patiala Court under Sections 323/354/354-B/506/509 of IPC.

1.2. The complaint is a clear act of conspiracy, abuse of process of law, and an attempt to misuse the jurisdiction of this Hon'ble Tribunal.

## 2. Facts of the Case

2.1. The Complainant, Mr. Vinay Prakash, is a former General Secretary of the STC Employees' Union and is well aware of the pending criminal proceedings against his associate, Mr. Sanjeev Prasad.

2.2. On 17.01.2023, during the Annual General Meeting of the STC Employees' Union held at STC Jawahar Vyapar Bhawan, Tolstoy Marg, New Delhi, a scuffle broke out between employees. At that time, Mr. Sanjeev Prasad, SOM-I, a close associate of the Complainant, physically assaulted the answering Respondent after using abusive language.

2.3. The answering Respondent lodged a written complaint at Barakhamba Police Station on the same day, resulting in registration of a charge-sheeted case against Mr. Sanjeev Prasad under the aforesaid penal provisions.

2.4. Since then, the Complainant, in active collusion with his associates, has been filing false complaints and pressurizing the answering Respondent to withdraw the said case.

## 3. Acts of Harassment and Conspiracy

3.1. The Complainant has repeatedly attempted to implicate the answering Respondent in false cases before various forums, including filing complaints through his wife, Mrs. Shashi Bharti, ~~and other~~ associates namely Mr. ~~Basant Kumar~~, and Mr. Anil Keim.

3.2. Such false complaints have either been dismissed or found to be without merit. Nevertheless, the continued harassment has caused severe mental agony to the answering Respondent, resulting in hospitalization.

3.3. The Complainant and his associates openly threaten that they will ensure the answering Respondent is either jailed or fined heavily until she submits to their unlawful demands.

#### 4. Position Regarding RWA and Environmental Compliance

4.1. The STC RWA does not receive any financial assistance from the office nor any membership fees from the residents. The RWA has no independent source of income, except for occasional festival grants, which are duly accounted for and reported.

4.2. Pursuant to the directions of DCF South, the answering Respondent along with the RWA has already undertaken plantation of 200 trees within the STC Housing Colony. At present, there is hardly any vacant space left for additional plantation. However, efforts are being made to comply further, within the constraints of available space.

#### 5. Abuse of Process of Law

5.1. The present complaint has been filed with mala fide intention and is nothing but a counterblast to the pending criminal proceedings against the Complainant's associate, Mr. Sanjeev Prasad.

5.2. The answering Respondent has been wrongly arrayed in the present case without any justification or legal basis.

## PRAYER

In light of the above submissions, it is most humbly prayed that this Hon'ble Tribunal may be pleased to:

- a) Dismiss the present complaint filed by the Complainant as false, frivolous, and vexatious;
- b) Pass such other and further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

PLACE: New Delhi

DATED: 03/10/2025

Filed by:

  
हिमाचल देवी

Smt. Himachal Devi

(Respondent)

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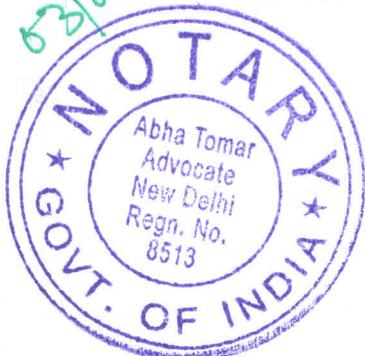
Smt. Himachal Devi

... Respondent

**AFFIDAVIT**

I, Smt. Himachal Devi, w/o Late Naresh Kumar, r/o C- 34, STC Housing Colony, Mehrauli Road New Delhi-110017 , do hereby solemnly affirm and state as under:

1. That I am the Respondent in the accompanying Written Submission and am fully conversant with the facts deposed to herein.
2. That the contents of the accompanying Written Submission have been drafted under my instructions and the same have been read over and explained to me in vernacular, which I have understood and found correct.
3. That the contents of paragraphs 1 to 5 of the Reply are true and correct to my knowledge and belief. The submissions made in the prayer clause are my humble submissions before this Hon'ble Tribunal.
4. That nothing material has been concealed therefrom and all facts stated are true and correct to the best of my knowledge and belief.



हिमाचल देवा

DEPONENT

**VERIFICATION**

Verified at New Delhi on this **3 OCT 2025** day of ....., 2025 that the contents of the above affidavit are true and correct to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

हिमाचल देवा

DEPONENT



Certified that the foregoing statement was declared on solemn affirmation before me which has been read over to the deponent who has admitted  
It as correct

Abha  
Notary DELHI

3 OCT 2025

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